

श्री बीरेन्द्र सिंह राव: हम सिर्फ इतनी एगोरेंस आप से चाहते हैं कि ऐसे पेन्शन के केसेज् ब्राउट-ग्राफ-कोर्ट मैटिल होंगे। हर गरीब ब्रादमी कोर्ट में नहीं जा सकता, इस के लिये आप कोई कमेटी या ट्रिब्यूनल बनायें।

SHRI K. R. GANESH: I appreciate the point the hon. Member has made as also the sentiments he has expressed.

MR. SPEAKER: The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of the following demands entered in the second column thereof:—

Demands Nos. 24, 25, 35, 47, 54, 63, 80,  
121, 124, 136, 137, 141  
and 144 "

*The motion was adopted*

11.10 hrs.

APPROPRIATION (NO. 4) BILL,\* 1971

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appro-

priation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72."

*The motion was adopted.*

SHRI K. R. GANESH: I introduce† the Bill.

I beg to move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72 be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72 be taken into consideration."

*The motion was adopted*

MR. SPEAKER: The question is:

"That clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill*

SHRI K. R. GANESH: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 14-12-71.

†Introduced/Moved with the recommendation of the President.